NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 32/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018

NAME OF THE PARTIES: Mr. Ramkrishna Mankari

V/s.

M/s. Tuljabhavani Cold Storage Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

CS Many Shake Company Secretary
in fractice
(for Petitioner)

2. Adv Akshay
factorne
i/b Adv Deepak (for Respondent)

Deshpande

ORDER T.C.P. No. 32/59,241-242/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present.
- The Respondent failed to execute the Undertaking given on the last occasion.
- 3. No Payment has been made. He has also failed to comply the directions of this Court. Again a costs of Rs. 10,000/- is imposed to be paid to the Petitioner.
- The right to file the Reply by the Respondent is forfeited.
- Since there is no possibility of any Amicable Settlement matter is now listed for Final Hearing on 23.02.2018 at 2.30 PM.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

11.01.2018

Sd/-

M.K. SHRAWAT Member (Judicial)